



2026:AHC:26913

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4612 of 2026

Nirmal Kishor

.....Petitioner(s)

Versus

State Of U.P And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rampyare Lal Srivastava, Subash Chandra Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the respondent no.3-Additional Sub Divisional Officer (Judicial), Tehsil Padrauna, District Kushinagar to decide the Case No. 637 of 2015 (Computerized Case No. T 201505440100059), (Nirmal Kishore Versus Jugal Kishore and others), under Section 176 of U.P.Z.A. and L.R. Act, pertaining to Arazi No. 65/0.368, situated in Mauja Nuniyapatti Nagar, Tappa Chaura Badgaon, Pargana Sidhuwa Jobana, Tehsil Padrauna, District Kushinagar, within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is ***disposed of*** finally directing the respondent no.3-Additional Sub Divisional Officer (Judicial), Tehsil Padrauna, District Kushinagar to decide the aforesaid matter filed by the petitioner, strictly in accordance with law, without granting any unnecessary adjournment, unless there is no legal impediment.

February 5, 2026
T.S.

(Prakash Padia,J.)